

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(Cr.) No. 419 of 2019**

Chaitu Oraon ..... Petitioner(s).

-V e r s u s-

1. State of Jharkhand.
2. Director General of Police, Jharkhand, Ranchi.
3. The Superintendent of Police, Gumla
4. The Officer-in-Charge, Ghaghra Police Station, P.O. & P.S. Ghaghra, District Gumla.
5. Jaifer Oraon. .... Respondent (s).

**CORAM:**

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**HON'BLE MR. JUSTICE ANANDA SEN**  
**Through: Video Conferencing**

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For the Petitioner(s) : Mr. Ritesh Kumar, Advocate  
For the State : Mr. Mukesh Kumar Sinha, Advocate  
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05/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this writ application, the prayer of the petitioner is to give direction upon the respondent/police authority, to register a FIR against the private respondents.

Mr. Mukesh Kumar Sinha, learned counsel appearing on behalf of the respondent-State submits that already Ghaghra P.S. Case No. 163 of 2019 has been registered on the complaint made by the petitioner and charge-sheet was submitted on 18.01.2020.

Considering the statements, this Court feels that the grievance of the petitioner has already been redressed.

Accordingly, this application is dismissed as infructuous.

**(Ananda Sen, J.)**